

DISCLOSURE OF ASSESTS

**RELATING TO DR. JUSTICE MUKUNDAKAM SHARMA,
JUDGE, SUPREME COURT OF INDIA**

AND

HIS SPOUSE – MRS. (DR.) BHARATI SHARMA,

**WORKING AS A PROFESSOR IN THE INDIAN INSTITUTE OF PUBLIC ADMINISTRATION, ITO, NEW DELHI
AS ON 30th September, 2009**

Items	Description	Particulars/Value		Remarks
		(A) Self	(B) Spouse	
	Flat	NIL	NIL	
Landed Property	Land with Building	<p>a) Land measuring 3 Kathas and 1 Lecha (according to Assamnees measurement unit) at R.K. Chaudhary Road, Bharalumukh, Dist. Kamrup, Guwahati with two storied building. Total plinth area = 337.33m².</p> <p>-----</p> <p>b) A plot of land measuring 292.7652 sq. meters at P-7/7, Builders Area, Greater Noida – Alloted by Judges' Cultural & Welfare Organisation, Delhi for which a sum of Rs. 7,70,272/- (rupees seven lakhs seventy thousand two hundred seventy two only) was paid in installments, it includes Land Money/Development Charges and Annual Subscriptions.</p>		<p>This property was acquired by my father late Sh. Tirtha Nath Sharma in the year 1954 and he constructed a double storied house thereon.</p> <p>Presently, the major portion of the building is on rent to CGHS, Guwahati for the purpose of running a dispensary on a monthly rent of Rs. 32,367/-(rupees thirty two thousand three hundred sixty seven only).</p> <p>-----</p> <p>-Till now only two rooms have been constructed by spending an amount of Rs. 2,50,000/- (rupees two lakhs fifty thousand only).</p>

	<p>Other landed property</p>	<p>Plot No. 44, GH-03, Sector 105, Noida, measuring 247.25 sq.meters - Allotted by the Allahabad High Court Judges' Sahkari Avas Samiti Ltd. Standing in the name of my wife - Bharati Sharma & myself for which a sum of Rs. 24,79,100/- (rupees twenty four lakhs seventy nine thousand one hundred only) was paid in installments it includes Land Money/Development Charges.</p>	<p>Plot of land measuring 317 sq. yards (265 sq. mtrs.) being plot No. 01, Block U2, Phase-III, Parklands, Faridabad with M/s. BPTP Builders by paying Rs. 24,53,156/- (twenty four lakhs fifty three thousand one hundred fifty six only) in installments.</p>	<p>No construction exists in this plot.</p> <p>Both the aforesaid plots were purchased with the sale consideration received from selling the following properties in Guwahati & Jorhat:</p> <ol style="list-style-type: none"> 1) Flat No. 132, Block No. 11, Shantigram Housing Complex, Guwahati, which was allotted on 10/09/1990 from S.B. Housing Co-operative Society Ltd. 2) Land measuring 3 Kathas and 11 Lechas, situated at Beltola Guwahati with a small cottage acquired in 1985. 3) Land measuring 3 Kathas and 12 Lechas at Jorhat, which was inherited as an ancestral property through my father. <p>The said plot was booked after receiving sale consideration from the following two properties:</p> <ol style="list-style-type: none"> 1) A Flat was booked in 1992 when she was working in Guwahati University at DCM Green Acres for which part purchase consideration was paid in installments. Later on booking was sold. 2) Sale consideration of property bearing No. Nil - 29/1, Malviya Nagar, New Delhi - 110 017, (Two bed room Flat on a land measuring 100 yards). This flat was sold on 30/03/2005.
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Securities and Investments	Shares & Mutual Funds	200 (two hundred) shares of UCO	<p>100 (hundred) shares of Lloyds Steel Industries Ltd. EQ.</p> <p>18 (eighteen) shares of Reliance Communications Ltd. EQ.</p> <p>1 (one) share of Reliance Energy EQ.</p> <p>18 (eighteen) shares of Reliance Industries Ltd. EQ.</p> <p>18 (eighteen) shares of Reliance Natural Resources Limited EQ.</p> <p>200 (two hundred) shares of UCO Bank EQ.</p> <p>1000 (one thousand) units of Morgan Stanley Mutual Fund.</p>	<p>Acquired in Public Issue @ Rs. 10/- (ten) per share i.e. total Rs. 2000/- (two thousand) spent for 200 (two hundred) shares.</p> <p>My wife is original allottee of all these shares/units.</p>
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Fixed Deposits/ Bonds	<p><u>Bank Investments:</u></p> <p>FDRs = Rs. 4,00,000/- (rupees four lakhs only)</p> <p><u>Post Office Investments:</u></p> <p>1) Rs. 5,00,000/- (rupees five lakhs only) in Post Office Senior Citizens Scheme.</p> <p>2) Kisan Vikas Patra - 5,30,000/- (rupees five lakhs thirty thousand only)</p> <p>3) NSCs = Rs. 1,38,000/- (rupees one lakh thirty eight thousand only)</p> <p>Bank account and FDRs for an amount of Rs. 3,24,949/- (rupees three lakhs twenty four thousand nine hundred forty nine only) in the joint name with my sister - Mrs. Monisha Barua</p>	<p>.....</p> <p><u>Bank Investments:</u></p> <p>FDRs = Rs. 5,29,577/- (rupees five lakhs twenty nine thousand five hundred seventy seven only)</p> <p><u>Post Office Investments:</u></p> <p>Kisan Vikas Patra/NSC - Rs. 10,56,000/- (ten lakhs fifty six thousand only)</p>	<p>It pertains to a foundation, which is established in the memory of my father late Shri Tirtha Nath Sharma, who was a recipient of Sahitya Academy Award.</p>
PPF	Rs. 3,74,713/- (three lakhs seventy four thousand seven hundred thirteen only)	Rs. 4,94,052/- (four lakhs ninety four thousand fifty two only)	
GPF	Rs. 12,00,000/- (Approx.) (rupees twelve lakhs only)	Rs. 30,80,256/- (thirty lakhs eighty thousand two hundred fifty six only)	

Other assets /Movable	Jewellery	NO	Gold jewellery - 525 gm. (five hundred twenty five grams only) - major portion of it was acquired at the time of her marriage.	
	Vehicles	NO	One Maruti Alto Car - 2003 Model - purchased in 2003.	
Income	Salary	Rs. 90,000/- (rupees ninety thousand only) + Allowances	Rs. 80,898/- (rupees eighty thousand eight hundred ninety eight only)	
	Rent	Rs. 32,367/- (rupees thirty two thousand three hundred sixty seven only) from the building situated at R.K. Chaudhary Road, Bharalumukh, Dist. Kamrup, Guwahati rented to CGHS, Guwahati for the purpose of running a dispensary.	NO	
Liabilities	Loans	NO	NO	
	Mortgages	NO	NO	
	Overdrafts	NO	NO	
	Unpaid bills	NO	NO	
	Any other Liabilities	NO	NO	